

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4082 of 2020**

Vijay Dagal Sand @ Sanga **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Gaurav, Advocate
For the State : Mr. A.K. Tiwari, A.P.P.

02/29.07.2020 Heard Mr. Gaurav, learned counsel for the petitioner and Mr. A.K. Tiwari, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Khunti P.S. Case No. 110/2017, corresponding to G.R No. 267/2017.

One Aghnu Munda who is an Area Commander of an extremist organization was arrested and his mobile from which extortion calls were made was seized.

The petitioner appears to have been implicated on the confession of Aghnu Munda who has been granted bail by this Court in B.A. No. 1603 of 2018. The petitioner is in custody since 09.05.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Khunti in connection with Khunti P.S. Case No. 110/2017, corresponding to G.R No. 267/2017.

(R. Mukhopadhyay, J.)